

Shri Swell: My question has not been answered.

May I take it from the Government that they do not consider it at all possible for Pakistan to use these helicopters for these purposes and that they do not consider it necessary to convey the misgivings of this country to the Soviet Union and to tell them that the sale of these helicopters to Pakistan would be an unfriendly act?

Shri M. C. Chagla: As regards the possibility of troops being carried by these helicopters, I am sure, my colleague and friend, the Defence Minister, will consider it when he considers the question of the security of the country.

Shri Hem Barua: You also know the possibility of their use.

Shri M. C. Chagla: I have said so. Any civilian aircraft can be used for military purpose; any ordinary plane can be used for military purpose. As regards telling the U.S.S.R. that it is an unfriendly act, I want to repeat my answer to Mr. Vajpayee that the assurance given by the U.S.S.R. from the highest person to the lowest person that they will not supply....

Shri Hem Barua: That was the assurance given by America also.

Shri M. C. Chagla: ...lethal weapons to Pakistan stands and we have no reason to believe that they have departed from that assurance.

Shri A. B. Vajpayee: The House should be given an opportunity to discuss this before we adjourn.

Mr. Speaker: Let us see how best it can be done. It all depends upon which work will have to be given up and which work will have to be taken up.

Shri Ranga: The only point that arises is whether they would be good enough, if they have not done it already, to contact the U.S.S.R. Government and tell them.....

Mr. Speaker: He has said that.

Shri Ranga: That is the only answer have been asking for.

Mr. Speaker: When Shri Venkatasubbaiah specifically asked whether this has been brought to the notice of the U.S.S.R. Government, I remember, Mr. Chagla said, "We have".

Anyway, I have nothing more to say; I cannot express my opinion. I do not know whether we have time now. We are adjourning tomorrow evening. We will have to re-shape the whole work otherwise. Therefore, I cannot say anything now. Papers to be laid.

12.38 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. ENQUIRY INTO AFFAIRS OF BANK OF CHINA

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a statement regarding the enquiry into the affairs of the Bank of China (in liquidation). [Placed in Library. See No. LT-1387/67].

Shri Chintamani Panigrahi (Bhubaneswar): On a point of order, Sir. I want to make a submission.... (Interruption)

Mr. Speaker: Order; order. Is that on Shri Morarji Desai's laying a paper on the Table?

Shri Chintamani Panigrahi: I have given a Call Attention Notice on the wanton and brutal attack on and look of the Oriya passengers and molestation of women in West Bengal area when travelling on the railways and the Oriya people are all agitated over that. That has been rejected....

Mr. Speaker: Order; order. There is no point of order. Just now a Question was also answered.

Shri Chintamani Panigrahi: That was not answered.

Mr. Speaker: You cannot raise it now. Somebody raises something and I cannot expect the Minister to answer it.

Shri Chintamani Panigrahi: If such things are not allowed, I want to stage a walk-out. (Interruptions)

Mr. Speaker: I cannot help it; I am not responsible for that.

Shri Chintamani Panigrahi: I walk out in protest.

Shri Chintamani Panigrahi then left the House.

JAYANTI SHIPPING COMPANY (BOARD OF CONTROL) AMENDMENT RULES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): On behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table—

- (1) A copy of the Jayanthi Shipping Company (Board of Control) Amendment Rules, 1967, published in Notification No. G.S.R. 877 in Gazette of India dated the 10th June, 1967, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966.
- (2) A statement showing the reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1388/67].

श्री प्रकाशबीर शास्त्री (हापुड़): अध्यक्ष महोदय, पहले इस के कि आप उस प्रश्न पर जायें श्री मोरारजी देसाई ने जो वक्तव्य रखा है उस के संबंध में मैं कुछ कहना चाहता हूँ। श्री मोरारजी ने जो वक्तव्य रखा है, आर्डर पेपर पर उस के बारे में लिखा है कि जांच के बारे में एक विवरण

सभा पटल पर रखेंगे। लेकिन पहले वित्त मंत्री ने जो कहा था वह यह था कि चाइना बैंक की जो जांच की रिपोर्ट होगी वह सभा के पटल पर रखी जायगी क्योंकि इस में कुछ राजनीतिक दल और कुछ राजनीति व्यक्ति इन्वाल्ड हैं तो मैं वित्त मंत्री से जानना चाहता हूँ कि यह जांच रिपोर्ट है या विवरण है ?

श्री मोरारजी देसाई : जांच रिपोर्ट नहीं है। मेरा स्टेटमेंट है और मैं ने कभी नहीं कहा था कि जांच की रिपोर्ट मैं यहां रखूंगा।

श्री प्रकाशबीर शास्त्री : आप ने नहीं कहा लेकिन पहले वित्त मंत्री ने कहा था।

श्री मोरारजी देसाई : पहले वित्त मंत्री ने कहा था कि नहीं रखेंगे, उन्होंने यह नहीं कहा था कि रखेंगे। मैं ने अपना स्टेटमेंट रख दिया है उस पर भी यह कहा जा रहा है कि वह क्यों नहीं रखा ?

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय पहले वित्त मंत्री ने जब चाइना बैंक के संबंध में इसी सदन में कई बार प्रश्न प्राये तो उन्होंने इतना कहा था कि जांच की रिपोर्ट पूरी हो जाय और सरकार किसी निश्चय पर पहुंच जाय तो जांच रिपोर्ट सदन के टेबल पर रखी जायगी। आखिर सरकार को दिक्कत क्या है उसको रखने में ?

Mr. Speaker: What is to be done now? Is he objecting to his laying it on the Table?

श्री प्रकाशबीर शास्त्री : हम चाहते हैं कि पूरी जांच रिपोर्ट आनी चाहिए।

SANGEET NATAK AKADEMI AND SAHITYA AKADEMI

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Table a statement on certain constitutional points regarding Sangeet Natak Akademi and Sahitya Akademi. [Placed in Library. See No. LT-1389/67].